

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 8/AM13
HELD ON 23.05.2012
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 8/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 23.05.2012 under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri S.S. Bose, Senior Development Officer, DIPP
- 3) Shri Krishan Kumar, Deputy DGFT and Convener
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 7/AM13 held on 18.05.2012.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

ONLINE CASES

Case No.:1/24/87-ALC1/2011	Partv Name:UNIPATCH RUBBER LTD.	Meet No/Date:8/87-ALC1/2012	Status:
----------------------------	---------------------------------	-----------------------------	---------

1			23.05.2012	Deferred
	HQ File :01/87/050/00192/AM12/	RLA File :05/24/040/00158/AM12/	Lic.No/Date:0510299508 11.08.2011	Defer Date:06.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.05.2012. Comments of D/o C&PC are awaited.			

2	Case No.:3/24/87-ALC1/2011	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00194/AM12/	RLA File :05/24/040/00171/AM12/	Lic.No/Date:0510299303 11.08.2011	Defer Date:13.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 05.03.2012. Further in continuation to their reply, a copy of Manufacturing Flow Chart received from firm has also been forwarded to D/o C&PC on 09.04.2012. Comments of D/o C&PC are awaited.			

3	Case No.:1/31/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00236/AM12/	RLA File :03/94/040/00447/AM12/	Lic.No/Date:0310653243 13.09.2011	Defer Date:13.06.2012
	Decision: A D/L No. 46011/34/2010-PC.II dated 09.04.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.05.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:6/30/87-ALC1/2011	Party Name:BILCARE LIMITED	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
--	-----------------------------------	----------------------------	---	-------------------------

	HQ File :01/87/050/00232/AM12/	RLA File :31/83/040/00131/AM12/	Lic.No/Date:3110050878 07.10.2011	Defer Date:13.06.2012
4	Decision: A D/L No. 46011/179/2004-PC.II dated 09.04.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.05.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:14/47/87-ALC1/2011	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00395/AM12/	RLA File :09/24/040/00321/AM12/	Lic.No/Date:0910049804 22.11.2011	Defer Date:13.06.2012
5	Decision: A D/L No. 46011/22/2012-PC.II dated 09.04.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.05.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:24/5/87-ALC1/2012	Party Name:AMIA NTIT FIBERGLASS INDUSTRIES INDIA PVT.LTD.,	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
6	HQ File :01/87/050/00053/AM13/	RLA File :17/24/040/00062/AM12/	Lic.No/Date:1710004599 23.11.2011	Defer Date:13.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

	Case No.:17/46/87-ALC1/2011	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00380/AM12/	RLA File :09/24/040/00322/AM12/	Lic.No/Date:0910049904 24.11.2011	Defer Date:13.06.2012

7	Decision: A D/L No. 46011/22/2012-PC.II dated 16.03.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 12.04.2012 and 10.05.2012 giving 15 days time for submission of information. Reply still awaited from the firm. If the reply of firm does not receive within one week, <u>Final Reminder</u> may be issued to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.
---	--

8	Case No.:15/39/87-ALC1/2011	Party Name:TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00303/AM12/	RLA File :53/24/040/00009/AM12/	Lic.No/Date:5310014263 02.12.2011	Defer Date:06.06.2012
	Decision: A D/L No. 46011/05/2012-PC.II dated 30.01.2012 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 08.02.2012 and 01.03.2012 giving 15 days time for submission of information. In response to above D/L, the firm submitted its reply, a copy of which was forwarded to D/o C&PC on 15.03.2012. D/o C&PC after examining the reply received from firm issued another D/L No. 46011/05/2012-PC-II dated 23.04.2012 stating that the reply of firm is not proper and requested for supply of the information indicated in their earlier D/L dated 30.01.2012. In view of above, Final Reminder was issued to firm on 10.05.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

9	Case No.:7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date:13.06.2012
	Decision: A D/L No. 46011/12/2012-PC.II dated 09.02.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 22.03.2012 and 03.05.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue <u>Final Reminder</u> to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

10	Case No.:5/41/87-ALC1/2011	Party Name:POLOLIGHT INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00314/AM12/	RLA File :03/95/040/00684/AM12/	Lic.No/Date:0310669693 09.12.2011	Defer Date:13.06.2012
	Decision: A D/L No. 46011/9/2012-PC.II dated 09.02.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 21.03.2012 and 03.05.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

11	Case No.:11/38/87-ALC1/2011	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00287/AM12/	RLA File :03/94/040/00786/AM12/	Lic.No/Date:0310669924 12.12.2011	Defer Date:06.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.05.2012. Comments of D/o C&PC are awaited.			

12	Case No.:23/5/87-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00052/AM13/	RLA File :17/24/040/00005/AM10/	Lic.No/Date:1710004670 16.12.2011	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

	Case No.:9/45/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00360/AM12/	RLA File :03/94/040/00848/AM12/	Lic.No/Date:0310673279	Defer Date:13.06.2012

- 13 **Decision:** A D/L No. 46011/34/2010-PC.II dated 09.04.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.05.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

14	Case No.:5/45/87-ALC1/2011	Party Name:EPP COMPOSITES PVT. LTD.,	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00356/AM12/	RLA File :24/24/040/00015/AM12/	Lic.No/Date:2410035255 12.01.2012	Defer Date:13.06.2012
	Decision: A D/L No. 46011/20/2012-PC.II dated 09.04.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.05.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

15	Case No.:15/46/87-ALC1/2011	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00378/AM12/	RLA File :34/24/040/00041/AM12/	Lic.No/Date:3410032934 12.01.2012	Defer Date:06.06.2012
	Decision: A D/L No. 46011/25/2012-PC.II dated 16.03.2012 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 11.04.2012 and 10.05.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:25/5/87-ALC1/2012	Party Name:MARPOL PVT. LIMITED	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
--	-----------------------------------	--------------------------------	---	-------------------------

16	HQ File :01/87/050/00054/AM13/	RLA File :17/24/040/00084/AM12/	Lic.No/Date:1710004776 13.01.2012	Defer Date:13.06.2012
	Decision: A copy of application was forwarded to D/o C&PC on 27.04.2012 for their comments. Technical Representative of D/o C&PC informed that the export product falls under Rubber Product. Hence, it was decided to forward a copy of application to DIPP for their comments.			

17	Case No.:17/47/87-ALC1/2011	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00398/AM12/	RLA File :03/95/040/00811/AM12/	Lic.No/Date:0310679230 30.01.2012	Defer Date:13.06.2012
	Decision: A D/L No. 46011/30/2012-PC.II dated 02.03.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.05.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

18	Case No.:22/51/87-ALC1/2011	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00467/AM12/	RLA File :07/24/040/00437/AM12/	Lic.No/Date:0710085942 02.02.2012	Defer Date:13.06.2012
	Decision: A D/L No. 46011/33/2009-PC.II dated 19.04.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 10.05.2012 giving 15 days time for submission of information. Reply still awaited from the firm. If the reply of firm does not receive within one week, Final Reminder may be issued to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with			

	direction to firm to pay the Customs duty and applicable interest for regularization of the licence.
--	--

19	Case No.: 26/5/87-ALC1/2012	Party Name:AMIA NTIT FIBERGLASS INDUSTRIES INDIA PVT.LTD.,	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00055/AM13/	RLA File :17/24/040/00096/AM12/	Lic.No/Date:1710004805 02.02.2012	Defer Date:13.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

20	Case No.:8/47/87-ALC1/2011	Party Name:VITALO PLASTICS SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00389/AM12/	RLA File :04/24/040/00286/AM12/	Lic.No/Date:0410133412 03.02.2012	Defer Date:13.06.2012
	Decision: A D/L No. 46011/107/2008-PC.II dated 09.04.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.05.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue <u>Final Reminder</u> to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:3/47/87-ALC1/2011	Party Name:KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Approved
HQ File :01/87/050/00384/AM12/	RLA File :03/94/040/00953/AM12/	Lic.No/Date:0310681067 09.02.2012	Defer Date:
Application: Request is for adhoc norms for following:			
			<i>EOB (in Currency of</i>

Sl.No.	ITCHS Code	EXPORT ITEM			Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (Currency of realisation)
1	39232100	63/0- PLASTIC BAGS (MADE OUT OF HDPE GRANULES, LLDPE GRANULES AND LLDPE REPROCESSED GRANULES)			196430.000	K.G	19289426.00	385788.52 US\$
						Total	19,289,426.00	385,788.52
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)	
1	39011010	LLDPE GRANULES	66000.480	K.G	4620033.60	92400.67 US\$	Value & Qty	
2	39012000	HDPE GRANULES	66000.480	K.G	4620033.60	92400.67 US\$	Value & Qty	
3	39011010	LLDPE GRANULES (REPROCESSED)	66000.480	K.G	3630026.40	72600.53 US\$	Value & Qty	
4	38122000	ADDITIVE MASTER BATCH NAMELY VISTAMAX	30014.504	K.G	3901886.00	78037.72 US\$	Value & Qty	
				Total	16,771,979.60	335,439.59		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/30/2007-PC.II dated 17.05.2012, following adhoc norms are **approved** with 5% wastage:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Plastic Bags (Made out of HDPE Granules, LLDPE Granules and LDPE Reprocessed Granules)	1 kg	1. LLDPE Granules	0.3039 kg
		2. HDPE Granules	0.3039 kg
		3. LLDPE Granules (Reprocessed)	0.3039 kg
		4. Additive Master Batch / Vistamax	0.1383 kg

22	Case No.:4/47/87-ALC1/2011	Party Name:NILKAMAL LTD	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00385/AM12/	RLA File :03/95/040/00801/AM12/	Lic.No/Date:0310681301 10.02.2012	Defer Date:13.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.05.2012. Comments of D/o C&PC are awaited.			

23	Case No.:15/47/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00396/AM12/	RLA File :31/83/040/00225/AM12/	Lic.No/Date:3110052951 14.02.2012	Defer Date:13.06.2012
	Decision: A D/L No. 46011/66/2008-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.05.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:2/49/87-ALC1/2011		Party Name:TESA TAPES (INDIA)PVT. LTD.		Meet No/Date:8/87-ALC1/2012 23.05.2012		Status: Approved	
	HQ File :01/87/050/00411/AM12/		RLA File :03/95/040/00994/AM12/		Lic.No/Date:0310683177 23.02.2012		Defer Date:	
	Application: Request is for adhoc norms for following:							
	Sl.No.	ITCHS Code	EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
			62/0- tesa 4100 PVC Film Tane Size - 825 MM x 200 Mtrs (480 rolls =					

24

1	39199090	79200 SQM)	79200.000	Sq. meter	10538035.00	159667.00 EURO	
				Total	10,538,035.00	159,667.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39199090	tesa 4100 PVC Film Tape Size - 825 mm x 4500 mtrs (22 rolls 81675 Sqm)	81675.000	Sq. meter	6586272.00	99792.00 EURO	Qty
				Total	6,586,272.00	99,792.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/33/2006-PC.II dated 18.05.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Film Tape (width 825mm)	1 Sq. Meter	PVC Film Tape (width 825mm)	1.00 Sq. Meter

25	Case No.:9/5/87-ALC1/2012	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00038/AM13/	RLA File :56/24/040/00003/AM12/	Lic.No/Date:5610000098 27.02.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

26	Case No.:1/51/87-ALC1/2011	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00446/AM12/	RLA File :03/95/040/00998/AM12/	Lic.No/Date:0310685108 06.03.2012	Defer Date:13.06.2012
	Decision: A D/L No. 46011/30/2012-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 24.04.2012 and 10.05.2012 giving 15 days time for submission of information. Reply still awaited from the firm. If the reply of firm does not receive within one week, Final Reminder may be issued to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

27	Case No.:16/5/87-ALC1/2012	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00045/AM13/	RLA File :03/95/040/00912/AM12/	Lic.No/Date:0310685712 12.03.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

28	Case No.:17/5/87-ALC1/2012	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00046/AM13/	RLA File :03/95/040/01009/AM12/	Lic.No/Date:0310685709 12.03.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

29	Case No.:10/8/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00071/AM13/	RLA File :09/24/040/00608/AM12/	Lic.No/Date:0910051694 12.03.2012	Defer Date: 06.06.2012

Decision: A copy of application has been forwarded to D/o C&PC on 17.05.2012. Comments of D/o C&PC are awaited.

30	Case No.:22/5/87-ALC1/2012	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00051/AM13/	RLA File :05/23/040/00499/AM12/	Lic.No/Date:0510320892 23.03.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 30.04.2012. Comments of D/o C&PC are awaited.			

31	Case No.:18/5/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00047/AM13/	RLA File :03/95/040/01073/AM12/	Lic.No/Date:0310687749 26.03.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

32	Case No.:19/5/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00048/AM13/	RLA File :03/95/040/01074/AM12/	Lic.No/Date:0310687740 26.03.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

	Case No.:3/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Approved
	HQ File :01/87/050/00032/AM13/	RLA File :04/24/040/00211/AM11/	Lic.No/Date:0410135105 27.03.2012	Defer Date:
	Application: Request is for adhoc norms for following:			

33

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39089090	63/0- POLYMAIDE NYLON 66 C CHIPS, TUFNYL RGF 20 NATURAL, (PG20-01-NC)	10000.000	K.G	1646500.00	37000.00 US\$
				Total	1,646,500.00	37,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39089090	NYLON 66 CHIPS	8110.000	K.G	1172816.00	26355.00 US\$	Value & Qty
2	70191200	GLASS FIBRE/CHOPPED STRANDS	2050.000	K.G	104931.00	2358.00 US\$	Value & Qty
				Total	1,277,747.00	28,713.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 09.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Fibre filled Nylon 66 Compound (RGF 20 Natural)	1 kg	1. Polyamide-6/Nylon 6 Chips Granules	0.81068 kg
		2. Glass Fibre	0.2050 kg

34

Case No.:4/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
HQ File :01/87/050/00033/AM13/	RLA File :04/24/040/00212/AM11/	Lic.No/Date:0410135107 27.03.2012	Defer Date:06.06.2012
Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

Case No.:5/5/87-ALC1/2012

Party Name:SRF LIMITED

Meet No/Date:8/87-ALC1/2012

Status: Deferred

35			23.05.2012	
	HQ File :01/87/050/00034/AM13/	RLA File :04/24/040/00248/AM11/	Lic.No/Date:0410135112 27.03.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

36	Case No.:20/5/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00049/AM13/	RLA File :03/95/040/01075/AM12/	Lic.No/Date:0310687986 27.03.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

37	Case No.:11/5/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00040/AM13/	RLA File :03/94/040/01140/AM12/	Lic.No/Date:0310688405 28.03.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

	Case No.:12/5/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Approved
	HQ File :01/87/050/00041/AM13/	RLA File :03/94/040/01147/AM12/	Lic.No/Date:0310688412 28.03.2012	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39019090	63/0- POLYETHYLENE COMPOUND (containing 25 +/- 1% LLDPE and 75+ /- 1% Calcium Carbonate	520.000	M.T	15163200.00	312000.00 US\$
				Total	15,163,200.00	312,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LINER LOW DENSITY POLYETHYLENE (LLDPE) GRANULES	130.000	M.T	8990800.00	182000.00 US\$	Value & Qty
2	28365000	CALCIUM CARBONATE	390.000	M.T	2812836.00	56940.00 US\$	Value & Qty
				Total	11,803,636.00	238,940.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2011 dated 18.05.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Compound (containing 25 +/- 1% LLDPE and 75 +/-1% Calcium Carbonate)	1 kg	1. LLDPE Granules	0.250 kg
		2. Calcium Carbonate	0.750 kg

Case No.:6/5/87-ALC1/2012

Party Name:SWASTIK POLYMERS

Meet No/Date:8/87-ALC1/2012
23.05.2012

Status: Approved

HQ File :01/87/050/00035/AM13/

RLA File :05/24/040/00477/AM12/

Lic.No/Date:0510321510
30.03.2012

Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39042290	62/0- PVC COMPOUND EXPANDED MICROLON IN DRY BLEND FORM - SHOE SOLE GRADE(IN VARIOUS COLOURS)	74.000	M.T	6290000.00	125800.00 US\$
				Total	6,290,000.00	125,800.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042110	PVC RESIN K. VALUE 65-68	37.000	M.T	1942500.00	38850.00 US\$	Value & Qty
2	29173920	DI OCTYL PHATHALATE(D.O.P.)	31.080	M.T	3108000.00	62160.00 US\$	Value & Qty
3	29270090	BLOWING AGENT CELLCOM SK1	0.592	M.T	96200.00	1924.00 US\$	Value & Qty
				Total	5,146,700.00	102,934.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 36/87-ALC1/2011 dated 07.12.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound Expanded Microlon in Dry Blend form – Shoe sole grade (in various colours)	1 kg	1. PVC Resin	0.500 kg
		2. Di-octyl Phthalate (DOP)	0.420 kg
		3. Blowing Agent Cellcom SK1	0.008 kg

40	Case No.:13/5/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00042/AM13/	RLA File :03/94/040/01157/AM12/	Lic.No/Date:0310689111 30.03.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

41	Case No.:14/5/87-ALC1/2012	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00043/AM13/	RLA File :03/94/040/01179/AM12/	Lic.No/Date:0310688904 30.03.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

42	Case No.:1/2/87-ALC1/2012	Party Name:VIPRAJ THERMOSETS PVT LTD	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00001/AM13/	RLA File :31/83/040/00249/AM12/	Lic.No/Date:3110053615 02.04.2012	Defer Date:13.06.2012
	Decision: A copy of application was forwarded to D/o C&PC on 15.05.2012 for their comments. Technical Representative of D/o C&PC informed that the export product falls under Rubber Product. Hence, it was decided to forward a copy of application to DIPP for their comments.			

43	Case No.:10/5/87-ALC1/2012	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00039/AM13/	RLA File :03/94/040/01073/AM12/	Lic.No/Date:0310689251 02.04.2012	Defer Date:13.06.2012
	Decision: A D/L No. 46011/34/2010-PC.II dated 09.04.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

44	Case No.:15/5/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00044/AM13/	RLA File :03/94/040/01188/AM12/	Lic.No/Date:0310689531 03.04.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

45	Case No.:21/5/87-ALC1/2012	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00050/AM13/	RLA File :03/95/040/01090/AM12/	Lic.No/Date:0310689756 04.04.2012	Defer Date:06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

46	Case No.:6/8/87-ALC1/2012	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00067/AM13/	RLA File :04/24/040/00272/AM12/	Lic.No/Date:0410135325 04.04.2012	Defer Date: 13.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 17.05.2012. Comments of D/o C&PC are awaited.			

47	Case No.:8/5/87-ALC1/2012	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00037/AM13/	RLA File :10/24/040/00001/AM13/	Lic.No/Date:1010049119 10.04.2012	Defer Date:13.06.2012
	Decision: The Committee considered the case in light of written comments dated 23.05.2012 of DIPP and decided to call for following information from the firm duly certified by a Chartered Accountant / Costs & Works Accountant/Jurisdictional Excise Authority:			

- (i) Production of the item of export viz., ISNR Natural Rubber vis-à-vis consumption of all raw material (both imported & indigenous) for the past 3 years, separately and
- (ii) Wastage at each stage of manufacture.

48	Case No.:7/5/87-ALC1/2012	Party Name:KUSHAL KR.ROYCHOWDHURY	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00036/AM13/	RLA File :02/24/040/00247/AM12/	Lic.No/Date:0210176470 12.04.2012	Defer Date:13.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 30.04.2012. Comments of D/o C&PC are awaited.			

49

Case No.:27/5/87-ALC1/2012	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Approved				
HQ File :01/87/050/00056/AM13/	RLA File :05/24/040/00007/AM13/	Lic.No/Date:0510322345 17.04.2012	Defer Date:				
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39189009	63/0- THREE LAYERED PVC FLOOR COVERING (THICKNESS 0.35MM TO 2.00MM)	1000000.000	K.G	126625000.00	2500000.00 US\$	
				Total	126,625,000.00	2,500,000.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)

1	39042110	PVC RESIN	627000.000	K.G	45206700.00	877800.00 US\$	Value & Qty
2	29173920	PHthalate PLASTICIZER (DOP)	334000.000	K.G	33541950.00	651300.00 US\$	Value & Qty
3	29173920	PLASTICIZER (DOA / DINCH)	34000.000	K.G	4377500.00	85000.00 US\$	Value & Qty
4	29173990	STABILIZER	20000.000	K.G	8446000.00	164000.00 US\$	Value & Qty
5	39019090	PROCESSING AID / MODIFIER	14000.000	K.G	2018800.00	39200.00 US\$	Value & Qty
6	28230010	TITANIUM DIOXIDE / PIGMENTS	30000.000	K.G	5407500.00	105000.00 US\$	Value & Qty
7	29142200	SOLVENT (CYCLOHEXANONE/MEK/MIBK)	20000.000	K.G	1854000.00	36000.00 US\$	Value & Qty
				Total	100,852,450.00	1,958,300.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 9/87-ALC1/2011 dated 01.06.2011, the Committee decided to **approve** adhoc norms on repeat basis as per **SION H-328** or as **applied for** by firm; whichever is less, for 7 import items only.

Case No.:28/5/87-ALC1/2012	Party Name:SWASTIK POLYMERS	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Approved
HQ File :01/87/050/00057/AM13/	RLA File :05/24/040/00017/AM13/	Lic.No/Date:0510322385 17.04.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39042290	62/0- PVC COMPOUND GRADE NO. RT-125(SHOE SOLE GRADE)	228.000	M.T	18710250.00	370500.00 US\$
				Total	18,710,250.00	370,500.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042110	PVC RESIN K. VALUE 65-68	136.800	M.T	7253820.00	143640.00 US\$	Value & Qty
2	29173920	DI OCTYL PHATHALATE(D.O.P.)	75.240	M.T	7599240.00	150480.00 US\$	Value & Qty
				Total	14,853,060.00	294,120.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 49/87-ALC1/2010 dated 09.03.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound – Shoe Sole Grade No. RT- 125	1 kg	1. PVC Resin	0.600 kg
		2. Dioctyl Phthalate	0.330 kg

Case No.:29/5/87-ALC1/2012	Party Name:SWASTIK POLYMERS	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Approved
HQ File :01/87/050/00058/AM13/	RLA File :05/24/040/00018/AM13/	Lic.No/Date:0510322387 17.04.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39042290	62/0- PVC COMPOUND EXPANDED MICROLON IN DRY BLEND FORM - SHOE SOLE GRADE(IN VARIOUS COLOURS)	111.000	M.T	9529350.00	188700.00 US\$

51

						Total	9,529,350.00	188,700.00
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>	
1	39042110	PVC RESIN K. VALUE 65-68	55.500	M.T	2942887.50	58275.00 US\$	Value & Qty	
2	29173920	DI OCTYL PHATHALATE(D.O.P.)	46.620	M.T	4708620.00	93240.00 US\$	Value & Qty	
3	29270090	BLOWING AGENT CELLCOM SK1	0.888	M.T	145743.00	2886.00 US\$	Value & Qty	
				Total	7,797,250.50	154,401.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 36/87-ALC1/2011 dated 07.12.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound Expanded Microlon in Dry Blend form – Shoe sole grade (in various colours)	1 kg	1. PVC Resin	0.500 kg
		2. Di-octyl Phthalate (DOP)	0.420 kg
		3. Blowing Agent Cellcom SK1	0.008 kg

52

Case No.:1/8/87-ALC1/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
HQ File :01/87/050/00062/AM13/	RLA File :03/94/040/00009/AM13/	Lic.No/Date:0310692024 25.04.2012	Defer Date: 13.06.2012
Decision: A copy of application has been forwarded to D/o C&PC on 17.05.2012. Comments of D/o C&PC are awaited.			

Case No.:7/8/87-ALC1/2012

Party Name:SUPER FLOORINGS PRIVATE

Meet No/Date:8/87-ALC1/2012

Status:

	LIMITED	23.05.2012	Deferred
HQ File :01/87/050/00068/AM13/	RLA File :05/24/040/00030/AM13/	Lic.No/Date:0510323112 25.04.2012	Defer Date: 13.06.2012

Decision: The Committee considered the case in light of written comments dated 22.05.2012 of DIPP and decided to call for following information from the firm giving 15 days time:

- (i) Production and consumption of all raw materials, both imported and indigenous (in kgs/M.T.) required for the manufacture of the item of export during the past 3 years, separately, year wise, duly certified by a Chartered Accountant / Costs & Works Accountant/Jurisdictional Excise Authority;
- (ii) Wastage generated at each stage in the manufacture of Rubber Compounded Sheet (EPDM) and Heavy Layer Sheet;
- (iii) It is noted that the export product is made out of EPDM Rubber. However, instead of EPDM Rubber, you intend to import different kind of rubber i.e. EVA. Kindly justify?
- (iv) The complete technical name of Elasto 710 (RPO) and its use in the manufacture of the export product may please be indicated.

Case No.:4/8/87-ALC1/2012		Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD		Meet No/Date:8/87-ALC1/2012 23.05.2012		Status: Approved																									
HQ File :01/87/050/00065/AM13/		RLA File :03/94/040/00051/AM13/		Lic.No/Date:0310692232 26.04.2012		Defer Date:																									
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th colspan="2">FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>39079990</td><td>62/0- PUFOL PE 7510 Blend of Aromatic Polyester Polyols, Amino Polyols</td><td>36000.000</td><td>K.G</td><td>4105296.00</td><td colspan="2">79560.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>4,105,296.00</td><td colspan="2">79,560.00</td></tr></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)		1	39079990	62/0- PUFOL PE 7510 Blend of Aromatic Polyester Polyols, Amino Polyols	36000.000	K.G	4105296.00	79560.00 US\$						Total	4,105,296.00	79,560.00	
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																									
1	39079990	62/0- PUFOL PE 7510 Blend of Aromatic Polyester Polyols, Amino Polyols	36000.000	K.G	4105296.00	79560.00 US\$																									
				Total	4,105,296.00	79,560.00																									

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29173500	Phthalic Anhydride	9554.400	K.G	945886.00	18260.00 US\$	Value & Qty
2	29094100	Diethylene Glycol	14526.000	K.G	740826.00	14302.00 US\$	Value & Qty
3	29221200	Diethanolamine	4482.000	K.G	376488.00	7268.00 US\$	Value & Qty
4	29071300	Nonyl Phenol	3492.000	K.G	495864.00	9573.00 US\$	Value & Qty
5	29054500	Glycerine	658.800	K.G	33599.00	649.00 US\$	Value & Qty
6	38159000	Catalyst	30.960	K.G	25232.00	487.00 US\$	Value & Qty
				Total	2,617,895.00	50,539.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 4/87-ALC1/2012 dated 27.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PUFOL PE 7510 (Blend of Aromatic Polyester Polyol, Amino Polyols)	1 kg	1. Phthalic Anhydride	0.2654 kg
		2. Diethylene Glycol	0.4035 kg
		3. Diethanolamine	0.1245 kg
		4. Nonyl Phenol	0.0970 kg
		5. Glycerine	0.0183 kg
		6. Catalyst	0.0008 kg

Case No.:5/8/87-ALC1/2012	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
HQ File :01/87/050/00066/AM13/	RLA File :04/24/040/00360/AM12/	Lic.No/Date:0410135889 26.04.2012	Defer Date: 13.06.2012

Decision: A copy of application has been forwarded to D/o C&PC on 17.05.2012. Further, D/o C&PC was requested for early action vide OM dated 13.04.2012. The response is still awaited. Hence, it was decided to issue reminder to D/o C&PC for quick disposal of the case.

Case No.:2/8/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Approved
HQ File :01/87/050/00063/AM13/	RLA File :03/94/040/00036/AM13/	Lic.No/Date:0310692411 27.04.2012	Defer Date:

Application: Request is for adhoc norms for following:

SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39072090	62/0- Blended Polyol "Ecopuf B 1410 R"	24000.000	K.G	3182700.00	61800.00 US\$
				Total	3,182,700.00	61,800.00

SL.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29173500	Phthalic Anhydride	1178.400	K.G	116662.00	2257.00 US\$	Value & Qty
2	29094100	Diethylene Glycol	1665.600	K.G	84946.00	1643.00 US\$	Value & Qty
3	29102000	Propylene Oxide	10612.800	K.G	1146183.00	22170.00 US\$	Value & Qty
4	29213090	Pentamethyldiethylenetriamine	52.800	K.G	18850.00	365.00 US\$	Value & Qty
5	29213090	Dimethylcyclohexylamine	158.400	K.G	28512.00	551.00 US\$	Value & Qty
6	34021110	Silicon Surfactant	352.800	K.G	119952.00	2320.00 US\$	Value & Qty
7	38159000	Catalyst (Toyocat F-40)	31.200	K.G	18252.00	353.00 US\$	Value & Qty
8	38159000	Catalyst (Dabco TMR-2)	69.600	K.G	41064.00	794.00 US\$	Value & Qty
				Total	1,574,421.00	30,453.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 4/87-ALC1/2012 dated

27.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Blended Polyol (Ecopuf B 1410 R)	1 kg	1. Phthalic Anhydride	0.0491 kg
		2. Diethylene Glycol	0.0694 kg
		3. Propylene Oxide	0.4422 kg
		4. Pentamethyldiethylenetriamine	0.0022 kg
		5. Dimethylcyclohexylamine	0.0066 kg
		6. Silicon Surfactant	0.0147 kg
		7. Catalyst (Toyocat F-40)	0.0013 kg
		8. Catalyst (TMR-2)	0.0029 kg

57	Case No.: 3/8/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00064/AM13/	RLA File :03/94/040/00037/AM13/	Lic.No/Date:0310692415 27.04.2012	Defer Date: 13.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 17.05.2012. Comments of D/o C&PC are awaited.			

58	Case No.: 8/8/87-ALC1/2012	Party Name:SPERRY PLAST LTD.	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00069/AM13/	RLA File :05/24/040/00031/AM13/	Lic.No/Date:0510323674 02.05.2012	Defer Date: 06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 17.05.2012. Comments of D/o C&PC are awaited.			

59	Case No.: 9/8/87-ALC1/2012	Party Name:SPERRY PLAST LTD.	Meet No/Date:8/87-ALC1/2012 23.05.2012	Status: Deferred
	HQ File :01/87/050/00070/AM13/	RLA File :05/24/040/00032/AM13/	Lic.No/Date:0510323679 02.05.2012	Defer Date: 06.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 17.05.2012. Comments of D/o C&PC are awaited.			

Meeting ended with thanks to Chair and all participants.
